

371 *Union Duties of
Excise (Dist.) Amndt. Bill
Additional Duties of Excise
(Goods of Sp. Imp.)*

MAY 3, 1984

*Amndt. Bill, Union 372
Duties of Excise (Electricity)
Dist. Amndt Bill & Estate
Duty (Dist.) Amndt. Bill*

MR. DEPUTY SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

**ADDITIONAL DUTIES OF EXCISE
(GOODS OF SPECIAL IMPORTANCE)
AMENDMENT BILL**

MR. DEPUTY SPEAKER : The question is :

"That the Bill further to amend the Additional Duties of Excise (Goods of Special Importance) Act, 1957, be taken into consideration."

The motion was adopted.

MR. DEPUTY SPEAKER : The House will now take up clause by clause consideration of the Bill.

The question is :

"That clauses 2 and 3 stand part of the Bill"

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

MR. DEPUTY SPEAKER : The question is :

"That Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. DEPUTY SPEAKER : The Minister may now move that the Bill be passed.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA) : I beg to move :

"That the Bill be passed."

MR. DEPUTY SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

**UNION DUTIES OF EXCISE
(ELECTRICITY) DISTRIBUTION
(AMENDMENT) BILL.**

MR. DEPUTY SPEAKER : The question is :

"That the Bill to amend the Union Duties of Excise (Electricity) Distribution Act, 1980, be taken into consideration."

The motion was adopted.

MR. DEPUTY SPEAKER : The House will now take up clause by clause consideration of the Bill.

The question is :

"That Clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

MR. DEPUTY SPEAKER : The question is :

"That Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. DEPUTY SPEAKER : The Minister may now move that the Bill be passed.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA) : I beg to move :

"That the Bill be passed."

MR. DEPUTY SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

**ESTATE DUTY (DISTRIBUTION)
AMENDMENT BILL.**

MR. DEPUTY SPEAKER : The question is :

"That the Bill further to amend the Estate Duty (Distribution) Act, 1962, be taken into consideration."

The motion was adopted.

MR. DEPUTY SPEAKER : The House will now take up clause by clause consideration of the Bill.

The question is :

"That Clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.